

ASHOK T UKRANI
LL.M, DCL
MEMBER (MANAGEMENT &
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SUPREME COURT OF INDIA



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Through: Email Only
Letter No. EC/54/2013
Date: 16th July, 2013

To,
The Central Project Coordinator,
All the Hon'ble High Courts.

Subject: Data uploading on ecourtindia portal – daily updation and
exclusion of certain cases
Reference: Letter of Hon'ble Judge Incharge, eCommittee dtd 14-06-2013

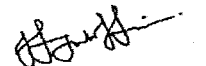
Dear CPC,

With reference to the subject and referred letter given above, the undersigned is directed to reiterate that, the activity of uploading the case data for the ecourtindia portal is supposed to be a daily routine. It is therefore requested to give top priority to this updation of data on daily basis so as to avoid out-dated information on ecourtindia portal.

It is further requested not to upload case related information of cases relating to matrimonial matters (Family Courts), Juvenile Justice Act, Official Secrets Act, matters relating to Intelligence Agencies, matters relating to domestic violence and sexual offences against women & children etc.

It is also hereby informed that, a mechanism in the Core version of CIS is being worked out for such cases so that only the case number and its status will be made available on the internet to avoid any embarrassment to any of the parties.

With regards,


(Ashok T. Ukrani)

Copy for information to:
Ld. Registrar Generals of all the Hon'ble High Courts.